

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6268  
ANSWERED ON:15.05.2012  
DISTURBED AREAS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether some areas of the country have been declared as disturbed area by the Government under the Disturbed Area Act;
- (b) if so, the details thereof and the reasons therefor;
- (c) the criteria adopted in declaring any area as disturbed area;
- (d) whether time bound monitoring of the situation in the disturbed areas is being done; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e) Assam, Nagaland, Manipur excluding the Imphal Municipal area, Tirap and Changlang districts of Arunachal Pradesh, 20 k.m. wide belt in the States of Arunachal Pradesh and Meghalaya bordering Assam and entire area under the jurisdiction of 34 Police Stations and parts of area under the jurisdiction of six Police Stations in Tripura have been declared disturbed areas under Section 3 of the Armed Forces (Special Powers) Act, 1958. In Jammu & Kashmir all the districts except Leh/Kargil have been declared as disturbed areas under Section 3 of the Armed Forces (Jammu & Kashmir) Special Powers Act, 1990. These districts have been declared as disturbed areas in view of the terrorist activities intended to overawe the Government established by law and also the activities being prejudicial to the security, sovereignty and territorial integrity of India. Further, Section 3 of these Acts provides that if whole or any part of the State to which the Act extends is in such a disturbed or dangerous condition that the use of Armed forces of the Union in aid of civil power is necessary then such State/area could be declared as disturbed area. The situation in disturbed areas is monitored from time to time.